12.16 hrs.

ESTATE DUTY (DISTRIBUTION)* AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. SPEAKER : Shri Shiv Chandra Jha wanted to speak. He wanted to oppose the Bill. It is only the introduction stage.

श्री शिव चन्द्र झा (मधुबनी) : मैं इसका विरोध करना चाहता हूं । आप संविधान के अनुच्छेद 269(2) को देखें । इस में कहा गया है:—

"The net proceeds in any financial year of any such duty or tax, except in so far as those proceeds represent proceeds attributable to Union territories, shall not form part of the Consolidated Fund of India, but shall be assigned to the States within which that duty or tax is leviable in that year, ..."

एस्टेट ड्यूटी जो आप लगाते हैं यह धारा कहती है कि इसकी प्रोसीड्ज स्टेट्स को जाना चाहियें । राज्यों की जब सलाह ली गई तो राज्यों ने भी यही कहा ।

I am quoting from the Interim Report of the Fifth Finance Commission, page 8 :

> "Distribution of the entire net proceeds of estate duty, along with the States' share of all other divisible taxes and duties, solely on the basis of needs of each State. "

स्टेट्स की नीड्ज को देखा जाना चाहिये ।

इतना ही नहीं सैंटर और स्टेट्स के रिलेशंज खराब हो रहे हैं । जितनी नीड्ज हैं और सैंटर जितना दे रहा है, इस सब से स्टेट्स सैटिसफाइड नहीं है । अब जो आप दे रहे हैं इससे सैंटर-स्टेट्ट रिलेशंज मौलिक रूप में बिगड़ने वाले हैं, सुधरने वाले नहीं हैं । इस लिए मैं यही चाहता था कि आप जरा फाइनैंस की कमिशन की फाइनल रिपोर्ट आ जाने देते और तब उसके आधार पर संशोधन लाते । यह ज्यादा अच्छा होता । एस्टेट-ड्यूटी के खयाल से और सैंटर स्टेट रिलेशंज को मौलिक रूप से अच्छे करने के खयाल से मैं इसका विरोध करता हूं ।

SHRI P. C. SETHI : The hon. Member is now going into the details of the Bill. They can be discussed when the Bill comes up.

MR. SPEAKER : Yes. The question is :

> "That leave be granted to introduced a Bill further to amend the Estate Duty (Distribution) Act, 1962. "

The motion was adopted

SHRI P. C. SETHI : I introduce the Bill.

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12.18 hrs.

DSMANDS** FOR GRANTS-*Contd.*

Ministry of Home Affairs-*contd.*

MR. SPEAKER : We will resume the debate on the Demands for Grants under the control of the Ministry of Home Affairs for which we have still got one hour and a half. We might have the reply by the Home Minister round about 2 30 or 3.0 O'clock. Two other parties have got time : the Jan Sangh has got time and the Swatantra Party has 15 minutes. The Communist Party (Marxist) has not spoken till now. They have 17 minutes. And then one or two Congress Members on this side also may speak. (*Interruption*). Only three parties

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**4 Moved with the recommendation of the President.